

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No 98 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion SUO MOTU

Based on the News item in the Dinamalar Chennai
Edition dated .02.07.2020 , "If the encroachments are
Removed totally, Narayanapuram Lake will become
Source of drinking water"

... Applicant(s)

With

1. The Secretary to the Government of Tamil Nadu,
Public Works Department,
Secretariat, Fort St.George
Chennai 600 009.

2. The Secretary to the Government of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St.George
Chennai 600 009.

3. Additional Chief Secretary to the Government of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St.George
Chennai 600 009.

4. The Chairman,
Tamil Nadu Pollution Control Board,
No 76, Anna Salai , Guindy
Chennai , Tamil nadu – 600 032

5. The District Collector,
Chennai District,
No.62, Rajaji Salai ,4th Floor
Chennai , Tamil nadu – 600 001

6. Greater Chennai Corporation,
Rep.by its Commissioner,
Ripon Building,
Chennai , Tamil nadu – 600 003

7.Chennai Metropolitan Water Supply and Sewerage Board,
Rep.by its Managing Director,
CMA Building, MRC Nagar,
Chennai , Tamil nadu – 600 028
(impleaded as additional 7th respondent on 01.10.2021)

....Respondent(s)

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No. of corrs:


EXECUTIVE ENGINEER
CMWSSB
No:1,Pumping Station Road,
Chintadripet, Chennai - 600002.


SUPERINTENDING ENGINEER
PROJECT-II
CMWSS BOARD,
CHENNAI-600 002.

REPORT FILED ON BEHALF OF 7TH RESPONDENT

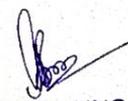
I, A.Suhasini, D/o. A.Kondaiah, Hindu, aged 56 years working as Superintending Engineer (Project) II of Chennai Metropolitan Water Supply and Sewerage Board, Chennai do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer (P) II of the Chennai Metropolitan Water Supply and Sewerage Board, Chennai and 7th Respondent herein and well acquainted with the facts of the case from the connected files.
2. I humbly submit that the Tamil Daily Dinamalar published a report on "If the encroachments are removed totally, Narayanapuram Lake will become source of Drinking Water"
3. I humbly submit that the Hon'ble Tribunal has taken the case on SUO MOTU and registered in the Tribunal vide OA No.98/2020 (SZ) and has passed an order dated 01.10.2021 as follows.
 - i. CMWSSB and Ors Respondents to file their compliance regarding their carrying out the recommendations made by the Committee Report to protect the Narayanapuram Lake free from encroachments and pollutions.
 - ii. The Registry is directed to communicate this order to the members of the Committee, CMWSSB and Other Respondents for information and giving direction to the authorities to carry out the recommendations at the earliest possible time.
 - iii. Based on the above observation, the Joint Committee submitted the following recommendations
 1. CMWSSB to provide and implement UGSS in the area in question, also take steps to intercept, transport, treat and dispose the sewage /sullage generated in the foreshore area of the Narayanapuram Eri within 6 months.
 - 2.To implead CMWSSB as additional 7th Respondent .
 3. To implead Block Development Officer, St.Thomas Mount, Panchayat Union as additional 8th Respondent .
 - 4.They are directed to submit the respective reports to this Tribunal on or before 10.11.2021 by e-filing .
4. I humbly file this report on behalf of the Managing Director, Chennai Metropolitan Water Supply and Sewerage Board, Chennai – 28, as per the orders issued by the Hon'ble National Green Tribunal, Chennai on 01.10.2021.
5. I humbly submit the details of "Comprehensive Under Ground Sewerage Scheme to Pallikaranai "carried out by Chennai Metropolitan Water Supply and Sewerage Board.

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SUPERINTENDING ENGINEER
PROJECT-II
CMWSS BOARD,
CHENNAI-600 002.

- i. The Govt. has accorded administrative approval for "Providing Comprehensive Sewerage Scheme to Pallikaranai" vide G.O.(D) No.544, MA&WS (TP2)Dept., dated 24.12.2009 for Rs.5861.00 lakhs.
- ii. The Original work was awarded on 07.12.2010 and commenced on 11.02.2011 with 24 months Contract Period. Due to slow progress of work, the Contract has been terminated on 21.11.2019.
- iii. The Estimate for balance works were prepared as four packages and the revised administrative approval was obtained vide G.O.(D) No.305, MA&WS (MC.I)Dept., dated 10.09.2020 for Rs.9215.00 lakhs. The Work Orders have been issued and the works are under progress.
- iv. Certain streets in Division 188 were also included in the Original Scheme for "Providing Under Ground Sewerage Scheme to Pallikaranai". The 13 Streets mentioned in the Report of Greater Chennai Corporation of Division 188 of Zone 14 vide order dated 04.06.2021 were also partly included in the ongoing Underground Sewerage Scheme of Pallikaranai.

The Status of the Sewer pipelines laid in the 13 Streets mentioned in the report of Greater Chennai Corporation is as follows.

Sl.No.	Name of Street	Remarks
1	West Anna Nagar Main Road, 4 th street to 10 th street and 12 th street	Sewer lines have been laid under Pallikaranai UGS Scheme
2	West Anna Nagar Main Road 1 st street to 3 rd street and 11 th street	Laying of Pipelines will be taken up under ongoing Pallikaranai UGS Scheme (for left out streets)

It is therefore prayed that is Hon'ble Tribunal may be please to accept the report and to pass suitable Order or Orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.


EXECUTIVE ENGINEER
 CMWSSB
 No:1,Pumping Station Road,
 Chintadripet, Chennai - 600002.


SUPERINTENDING ENGINEER
 PROJECT-II
 CMWSS BOARD,
 CHENNAI-600 002

Solemnly affirmed at Chennai
 on this 15th day of February 2022 and
 signed his name in my presence

Before me
 K. G. E No-702/2006
 (K. Gopi)
 Advocate : Chennai
 Chambers
 High Court
 Building
 Ch-104

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With

The Secretary to the Government of
Tamil Nadu,
Public Works Department,
Secretariat, Fort St.George
Chennai 600 009 & 7 others

REPORT FILED ON BEHALF OF
7TH RESPONDENT

Mr. G. JANAKIRAMAN
Counsel for 7th Respondent